

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 110 of 2015 &
IA Nos. 176 & 177 of 2015**

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Indian Wind Energy Association & Anr. ...Appellant (s)
Versus
Gujarat Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2

**Ms. Suparna Srivastava with
Mr. S.R. Panday (Rep) for R-1**

ORDER

Admit. Issue notice. Ms. Suparna Srivastava takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadri takes notice on behalf of Respondent Nos. 2 & 3. Notice be issued to the other respondents returnable on 18.01.2016. Dasti in addition is permitted.

Learned counsel for Respondent Nos. 2 & 3 states that she will be filing reply within two days. Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 07.12.2015 after serving copy on the other side.

List the matter on **18.01.2016** before Court – II. Tag to Appeal No. 89 & 90 of 2015.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**